

**IN THE NATIONAL COMPANY LAW TRIBUNAL,**  
**NEW DELHI COURT III**

**Item No. 102**  
New IA(Com)- 231/2024  
In  
03/271 & 272/ND/2018

**IN THE MATTER OF:**

M/s. Ahmedabad Vadodara Expressway Company Ltd.

**.....APPLICANT/PETITIONER**

**SECTION**

**U/s 271-272**

**Order delivered on 01.07.2024**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)**

**SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : CS Gaurav Joshi a/w Adv Atul Bhatia  
For the RoC : Mr. Ssaaurabh Indura, Company Prosecutor for ROC

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

**New IA(Com)- 231/2024:-**

The declaration by the Applicant in Form WIN 10 is taken on record, subject to just exceptions.

**IA disposed of.**

**Sd/-**  
**(ATUL CHATURVEDI)**  
**MEMBER (TECHNICAL)**

**Sd/-**  
**(BACHU VENKAT BALARAM DAS)**  
**MEMBER (JUDICIAL)**